

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 224 of 2019

IN THE MATTER OF:

K.P. Jayaram and Anr.

.... Appellants

Vs

Radha Exports (India) Pvt. Ltd.

.... Respondent

Present:

**For Appellants: Mr. G.K.S. Menon and Mr. S. Gowthaman,
Advocates.**

For Respondent: Mr. N. Ramakrishnan, Advocate.

ORDER

22.08.2019 We perused the Additional Counter Statement and Additional Reply Statement filed by the Respondent. Learned Counsel for the Respondent is allowed three days' time to match the Statements and will place the same before this Appellate Tribunal.

Post the case 'for orders' on **2nd September, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC